



## **The Bombay Public Trust (Karnataka Amendment) Act, 2025**

Act No. 3 of 2026

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# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು  
ವೀರೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ಲಿಂಗ Part - IVA	ಬೆಂಗಳೂರು, ಬುಧವಾರ, 02, ಜನವರಿ, ೨೦೨೬ (ಪುಷ್ಯ, ೧೮, ಶಕವರ್ಷ, ೧೯೪೨) BENGALURU, WEDNESDAY, 07, JANUARY, 2026 (PUSHYA, 18, SHAKAVARSHA, 1947)	ನಂ. ಇಂ No. 15
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## PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

### NOTIFICATION

**NO: DPAL 98 SHASANA 2025, BENGALURU, DATED:07.01.2026**

The Bombay Public Trust (Karnataka Amendment) Bill, 2025 ಇದಕ್ಕೆ 2026ರ ಜನವರಿ ತಿಂಗಳ ನೇರ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೂರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ಶಿಳ್ಪಾಳಿಕೆಗಾಗಿ ಇದನ್ನು 2026ರ ಕನಾರ್ಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 03 ಎಂಬುದಾಗಿ ಕನಾರ್ಟಕ ರಾಜ್ಯಪತ್ರದ ವೀರೇಷ ರಾಜ್ಯಪತ್ರಿಕೆ (ಭಾಗ-IV) ಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

### KARNATAKA ACT NO. 03 OF 2026

(First Published in the Karnataka Gazette Extra-ordinary on the 7th day of January, 2026)

### THE BOMBAY PUBLIC TRUST (KARNATAKA AMENDMENT) ACT, 2025

(Received the assent of the Governor on the 6th day of January, 2026)

An Act to amend the Bombay Public Trust Act, 1950 in its application to the State of Karnataka.

Whereas it is expedient to amend the Bombay Public Trust Act, 1950 (Bombay Act XXIX of 1950) in its application to the State of Karnataka for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

**1. Short title and commencement.** - (1) This Act may be called the Bombay Public Trust (Karnataka Amendment) Act, 2025.

(2) It shall come in to force on such date as the State Government may by notification in the Official Gazette appoint.

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**2. Substitution of section 4.-** In the Bombay Public Trust Act, 1950 (Bombay Act XXIX of 1950) (hereinafter referred to as the Principal Act), for section 4, the following shall be substituted, namely:-

**“4. Appointment of Charity Commissioner and Joint Charity Commissioner.-** (1) The Regional Commissioner, Belagavi Region shall be the Charity Commissioner.

(2) The Deputy Commissioner of the concerned district shall be the Joint Charity Commissioner.”

**3. Amendment of section 5.-** In section 5, of the Principal Act,-

(i) for sub-section (2), the following shall be substituted, namely:-

“(2) The Assistant Commissioner of the concerned sub-division shall be the Deputy Charity Commissioner.”; and

(ii) for sub-section (2A), the following shall be substituted, namely:-

“(2A) The Tahasildar of the concerned Taluk shall be the Assistant Charity Commissioner.”

By Order and in the name of  
the Governor of Karnataka,

**G. SRIDHAR**  
Secretary to Government  
Department of Parliamentary  
Affairs and Legislation